GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.348 TO BE ANSWERED ON 25.02.2016

SHARING OF WATER

†348. SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of POWER be pleased to state:

- (a) whether any agreement between the Central Government and Rajasthan Government has been signed regarding share in Hydro Power projects of Punjab;
- (b) if so, the details thereof; and
- (c) the steps proposes to be taken by the Centre to allocate the prescribed share to the State Government of Rajasthan as mentioned in the agreement?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (c): An agreement was reached between the States of Punjab, Haryana & Rajasthan and Government of India on 10.05.1984, wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, UBDC Stage-II and Shahpur Kandi hydel Scheme, the Government of India shall refer the matter to the Hon'ble Supreme Court for its opinion. The opinion of the Hon'ble Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July,1992 and 6th August,1992, a consensus was reached not to refer the matter to the Hon'ble Supreme Court. It was also decided that these States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal discussions have taken place. However, no consensus has emerged so far on the divergent views of the stakeholder States.
